

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 09**  
**(IB)-771(PB)/2018**

**IN THE MATTER OF:**

Capri Global Capital Ltd	...	Applicant/Petitioner
Vs		
Value Infratech India Pvt. Ltd.	...	Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016, Liq.**

**Order delivered on 06.06.2022**

**CORAM:**

**SH. DHARMINDER SINGH**  
**HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**


For the Applicant : Mr. Ajay Sharma, Advocates  
For Respondent :

**ORDER**

**IA-2634/2022**

Ld. Counsel Mr. Ajay Sharma, for the Applicant appeared through VC and stated that he is not able to connect properly and seeks for an adjournment.

At the request of the Ld. Counsel, let the matter be fixed for physical hearing on 11.07.2022.



**(SUMITA PURKAYASTHA)**  
**MEMBER (TECHNICAL)**



**(DHARMINDER SINGH)**  
**MEMBER (JUDICIAL)**